

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321
IB-315(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.....APPLICANT/PETITIONER

Vs

Parul Upadhyay

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Mr. Nilesh Sharma, Ms. Swastika Kumari Advs.

ORDER

Learned Counsel appearing for the Resolution Professional has submitted that the report under Section 99 of the Code, has been filed on 27.01.2024. The Resolution Professional shall take steps to bring the report on record within two days. Learned Counsel appearing for the Respondent/Personal Guarantor has submitted that a copy of the report has been received reply has been filed yesterday only. He shall take steps to bring on record the response within one week.

List the matter on **16.02.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
06.02.2024